

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.309/2001 in OA No.2014/1998

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New Delhi, this 19th day of September, 2001

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P.Singh, Member(A)

Jeetendra Singh Sethi .. Applicant

(By Shri B.S.Maine, Advocate)

versus

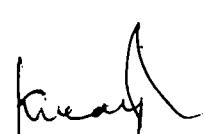
Union of India & Others .. Respondents

ORDER(in circulation)

By Shri M.P. Singh

By the present RA, applicant is seeking review of the order passed on 6th July, 2001 by which OA No.2014/98 was dismissed as not maintainable. He has taken the main ground for review that the written arguments submitted by him have escaped the eyes of this Tribunal and therefore there is an error apparent on the face of record. We have ^{gone} _^ through the averments made in the RA as also the written arguments and we find that these have already been taken care of by us before delivering the judgement. Repeated reliance placed by the review applicant on the judgement of Ahmedabad Bench of this Tribunal dated 11.10.94 is not sustainable for the reason that the original application was dismissed following the ratio of the judgement of the Hon'ble Supreme Court in the case of Ajay D.Panalkar (already extracted in our judgement dated 6.7.2001) which was decided much later, i.e. on 19.3.1997 holding that this Tribunal has no jurisdiction to entertain the case decided under Industrial Tribunal Act. Therefore we do not find any error on the face of record as alleged by the review applicant. The RA, in the circumstances, is rejected.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

/gtv/